

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 202/MP/2018

Subject	:	Petition under Section 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1.
Date of Hearing	:	14.10.2021
Coram	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Lanco Amarkantak Power Limited (LAPL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL) & Ors.
Parties Present	:	Shri Deepak Khurana, Advocate, LAPL Ms. Nishtha Wadhwa, Advocate, LAPL Shri Vineet Tayal, Advocate, LAPL Ms. Suparna Srivastava, Advocate, PGCIL Shri Tushar Mathur, Advocate, PGCIL Ms. Soumya Singh, Advocate, PGCIL Shri J. Mazumder, PGCIL Shri V. Srinivas, PGCIL Shri Ajay Upadhyay, PGCIL Shri Yogeshwar, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made detailed oral submissions in the matter.
3. Learned counsel for PGCIL (Respondent No. 1), also made oral submissions in the matter and prayed that the reply filed in the matter may be considered.
4. The Commission directed the Petitioner to submit the current status of commissioning of generating units, dedicated transmission line including the scheduled vis-à-vis actual deadline for completion of milestone activities thereof, under the scope of the Petitioner on affidavit by 22.10.2021 with an advance copy to the Respondents.
5. The Commission directed PGCIL to submit the scheduled CoD and actual CoD of the transmission assets for evacuation of proposed generation under the scope of PGCIL and whether the Petitioner was informed of the date of operationalisation of LTA and, if yes, copy of the intimation, on affidavit by 22.10.2021 with an advance copy to the parties.



6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

